

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

(CAA)-90(PB)/2017

**IN THE MATTER OF:**

**M/s Babylon Buildwell Pvt. Ltd.  
Vs.  
M/s Bestech Hospitalities Pvt. Ltd.**

.... **PETITIONER**  
.... **REPODENT**

**SECTION:**

**Under Section 230-232**

**Order delivered on 21.07.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

<b>For the PETIONER</b>	<b>:- Mr. Amit Goel, Advocate</b>
<b>For the RD</b>	<b>:- Mr. Balouni, Company Prosecutor</b>
<b>For the OL</b>	<b>:- Ms. Chetana Kandpal, Company Prosecutor</b>

**ORDER**

Learned Counsel for the petitioner as well as the representative for RD & Official Liquidator are present. ~~The~~ Learned counsel for the petitioner represent that <sup>he</sup> is in receipt of the objection filed by the RD as well as OL in relation to the scheme and he will be requiring some time to file the <sup>reply</sup> objection to the said observations. Two weeks' time is granted to the petitioner to file its reply to the representative of RD as well as OL.

Post the matter on 21<sup>st</sup> August 2017.

Sd/-  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

Sd/- (R. VARADHARAJAN)  
MEMBER (JUDICIAL)